

श्री लाडली मोहन निगम (मध्य प्रदेश) : 1965 का समझौता क्या है उसको तो आप कहें

श्री उपसभापति : ठीक है वह तो आपने कह दिया है। (व्यवधान) आपने पूछा है वह जवाब दे रहे हैं।

श्री लाडली मोहन निगम : वह तो मैं कहता हूँ।

श्री उपसभापति : आपने तो कई बार कह दिया है उनका जवाब सुन लीजिए।
You draw your own conclusions

श्री भा. बे. खोब रागडे : वह तो कुछ कह नहीं रहे हैं। (व्यवधान)

श्री सुशील चन्द नेहरो : कांस्टीट्यूशन अमेंडमेंट के बारे में सरकार का क्या व्यू है (व्यवधान)

SHRI P. C. SETHI: Therefore, Sir, beyond this, in the present circumstances, it is difficult for me to spellout more than what I have said. And I would again request for the co-operation of all the hon. Members and the political parties in the solution of the Punjab problem. (Interruptions).

SHRI KALYAN ROY: Sir, are you satisfied with the reply? (Interruptions).

MR. DEPUTY CHAIRMAN: There is no time left.

श्री लालकुश आडवाणी : उपसभापति जी आपको भी जानकारी है सदन को भी जानकारी है। इस सारी वृत्त में जो कुशन सुद्धा है वह है आनन्दपुर साहब रिजोलूशन और हम सरकार से इतना जाना चाहेंगे कि उनके पास क्या आनन्दपुर साहब रिजोलूशन की आर्थेटिक कापी है। यदि है तो उस पर आपका रियेक्शन क्या है। हमारी सारी चिन्ता

उसी के कारण हैं। कांस्टीट्यूशनल अमेंडमेंट की जितनी बात है, जिसके कारण हम बहुत चिन्तित है वह है आनन्दपुर साहब रिजोलूशन, उनके बारे में आप प्रकाश डालें।

SHRI P. C. SETHI: Sir, I have made it in my statement very clear that whether it is any Resolution or any demand which will go against the national integrity and the unity of the country, the Government will not accept. (Interruptions)

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES

MR. DEPUTY CHAIRMAN: Now we, take up the Motion for election to the All India Institute of Medical Sciences.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I beg to move the following Motion:

"That in pursuance of clause (G) of section 4 of the All India Institute of Medical Sciences Act, 1956 (25 of 1956) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a Member of the All India Institute of Medical Sciences"

The question was put and the motion was adopted.

THE DELEGATED LEGISLATION (PROVISIONAL AMENDMENT) BILL 1982

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JHULAM NABI AZAD): Sir, I beg to move for leave to introduce a Bill to amend certain Acts to implement the recommendations of the Committee on Subordinate Legislation regarding publication and laying of rules and other delegated legislation.

The question was put and the motion was adopted.

SHRI GHULAM NABI AZAD: Sir, I introduce the Bill.

THE AIRCRAFT (AMENDMENT) BILL, 1982.

THE MINISTER OF STATE IN THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): Sir, I beg to move for leave to introduce a Bill further to amend the Aircraft Act, 1934.

The question was put and the motion was adopted.

SHRI BHAGWAT JHA, AZAD: Sir, I introduce the Bill.

STATEMENT BY MINISTER THE OCEAN POLICY

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS, OCEAN DEVELOPMENT AND THE DEPARTMENT OF NON-CONVENTIONAL ENERGY SOURCES IN THE MINISTRY OF ENERGY (SHRI C. P. N. SINGH): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ocean Policy Statement.

[Placed in Library. See No. LT—5645 32].

THE INDIAN TOBACCO COMPANY LIMITED (TAKING OVER OF MANAGEMENT) BILL, 1982.

SHRI RAM BHAGAT PASWAN (Bihar): Sir, I beg to move for leave to introduce a Bill to provide for the taking over of the management of the undertaking of the Indian Tobacco Company Limited for a limited period in order to secure the proper management of the same.

The question was put and the motion was adopted.

SHRI RAM BHAGAT PASWAN: Sir, I introduce the Bill.

THE ONE FAMILY ONE JOB NORM BILL, 1982

MR. DEPUTY CHAIRMAN: Shri Syed-Shahabuddin—Not here. Yes, Shri Paswan.

SHRI RAM BHAGAT PASWAN: Sir, I beg to move for leave to introduce a Bill to provide for the adoption of the norm of one-family one-job in public services.

The question was put and the motion was adopted.

SHRI RAM BHAGAT PASWAN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Shri Syed Shahabuddin. He is not here. Before we take up the further consideration of the Constitution (Amendment) Bill, I would like to inform hon. Members that the Half-an-hour Discussion has been postponed to the next Session. The hon. Member has agreed to it.

THE CONSTITUTION (AMENDMENT) BILL, 1977

(To amend articles 120, 210, insertion of new article 342-A and amendment of articles 343, 344, 346, 348 and 368.)

डा. रुद्र प्रताप सिंह (उत्तर प्रदेश) :
आदरणीय उपसभापति महोदय, माननीय सदन में दिगत शुक्रवार को सम्माननीय सदस्य श्री मारन द्वारा प्रस्तुत संविधान संशोधन विधेयक 1977 पर चर्चा में भाग लेते हुए मैं निवेदन करने जा रहा था कि विधेयक के उद्देश्यों और कारणों का कथन शीर्षक में कहा गया है, जो कि मैं सधुदा करता हूँ :